

(25)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No. 149/98 in OA No. 443/1997

New Delhi, this 29th day of July, 1998

Hon'ble Shri T.N. Bhat, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

Shri R.C. Agrawal
c/o Shri P.K. Agrawal
Canara Bank Apartments
Flat No. 41/47, Punjai Bagh West
New Delhi

Applicant

(By Shri P.T.S. Murthy, Advocate)

versus

Union of India, through

1. Secretary
Ministry of Labour
Shram Shakti Bhawan, Rafi Marg
New Delhi

2. Chief Labour Commissioner
(Central)
Shram Shakti Bhawan, Rafi Marg
New Delhi

Respondents

ORDER (in circulation)

Hon'ble Shri S.P. Biswas

The applicant is seeking review of the order and judgement dated 25.5.98 in OA 443/1997, which was dismissed, being devoid of merits. The contention of the applicant for seeking review is that the Tribunal has not taken the grounds advanced by his counsel during the course of arguments before delivering the judgement.

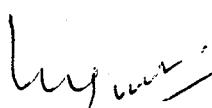
2. At the outset, it is made clear that the scope of review is very limited. The Tribunal is not vested with any inherent power of review. It exercises that power under Order 47, Rule 1 of CPC which permits review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of

hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground. None of these ingredients are available in the present RA. The grounds advanced by the review applicant have already been carefully considered by us at the time of hearing and therefore there is no fresh ground now that would warrant us to review our judgement.

3. In the circumstances, the RA is rejected being devoid of merits.


(S.P. Biswas)

Member(A)


(T.N. Bhat)

Member(J)

/gtv/